



2026:AHC:1529

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19454 of 2025

Raj Kumar

.....Petitioner(s)

Versus

High Court Of Judicature At Allahabad And
Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Shailesh Kumar
Counsel for Respondent(s)	:	Ashish Mishra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shailesh Kumar, learned counsel for the writ petitioner and Sri Chandan Sharma, learned counsel for the respondents.
2. The writ petitioner claims to be an employee of the District Judgeship who stood superannuated, however, he has not been paid pension, gratuity, leave encashment.
3. Learned counsel for the respondents submits that some disciplinary inquiry is pending. Be that as it may, matter requires consideration at the first instance by second respondent, District Judge, Kushinagar at Padrauna.
4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, District Judge, Kushinagar at Padrauna by **16.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.
5. With the said observations, the writ petition stands disposed of.

(Vikas Budhwar,J.)

January 6, 2026

Rajesh